

30

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH
AT HYDERABAD.

O.A.NO.1190 of 1995.

Between

Dated: 18.3.1996.

Miss. Neera Mahhotra

...

Applicant

And

1. The Union of India, Reptd, by its Secretary, Ministry of Finance, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, A.P. Hyderabad.

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Respondents

Counsel for the Applicant : Sri. N.Ram Mohan Rao

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. R.Rangarajan, Administrative Memt

Contd:...2/

O.A.1190/95.

Dt.of Decision : 18-03-96.

ORDER

I As per Hon'ble Shri R. Rangarajan, Member (Admn.) I

Heard Shri Siva for Mr.N.Rama Mohan Rao, learned counsel for the applicant and Shri N.R.Devaraj, learned counsel for the respondents.

2. The applicant in this OA is a Class-I Officer of the Income Tax Department. She is now working as Assistant Commissioner of Income Tax, at Hyderabad. She joined the Income Tax Department as a probationer on 20th April 1982.

3. The applicant's ^{of} date of birth is recorded in the service register as 28th September 1965. She requested ^{for} correction of the date of birth as 11-01-1966 instead of 28-09-1965. Her ^{also} date of birth is presently recorded in the School Leaving Certificate as 28-09-1965. She has now produced a certificate from Niloufer Hospital, Hyderabad (Annexure A-3 certificate) to prove that her date of birth is 11-01-1966. She has also produced some nomination certificates declared by the father of the applicant with regard to dependents of her father, ^{Maidy or} ~~regarding~~ which indicates the date of birth of the applicant as 11-01-66.

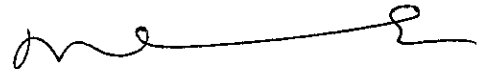
4. The parents of the applicant are both illiterate. It is not understood how the wrong date of birth was given in the SSLC Book. She has represented her case for correction of the

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8. The date of birth entered in the SSLC book enabled her to appear for the final School Leaving exam and also enabled her to study further and appear for Civil Services Exam. There is no doubt that this vital record needs to be altered in accordance with rules/regulations or in accordance with law to effect such alteration, to take up for consideration to grant relief.

9. In view of the above, this OA is liable only to be ^{and hence} dismissed, it is dismissed. No costs.



(R. Rangarajan)
Member (Admn.)

Dated : The 18th March 1996.
(Dictated in Open Court)

Amal
18/3/96
D. N. S.

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Copy to:-

- 1- The Secretary, Ministry of Finance, Union of India, New Delhi.
2. The Chairman, Central Board of Direct Taxes, Ministry of Finance, Government of India, North Block, New Delhi.
3. The Chief Commissioner of Income Tax, A.P. Hyderabad.
4. One copy to Sri. N. Ram Mohan Rao, advocate, CAT, Hyd.
5. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Library, CAT, Hyd.
7. One spare copy.

Rsm/-

3/4/96
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CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD.

R. Rangarajan
HON'BLE SHRI ~~A. B. GORTHY~~ : MEMBER(A)

HON'BLE SHRI

DATED: 18/3/96

ORDER/JUDGMENT

M.A.NO./R.A./C.A.No.

IN

O.A.No.

1196/95

ADMITTED AND INTERIM DIRECTIONS ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

ORDERED/REJECTED

NO ORDER AS TO COSTS

* * *

No Spare Copy

केन्द्रीय प्रशासनिक न्यायिकरण Central Administrative Tribunal दस्तावेज/DESPATCH 24 MAR 1996 हैदराबाद न्यायपीठ HYDERABAD BENCH
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